

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
RAJYA SABHA
UNSTARRED QUESTION NO. 250
ANSWERED ON- 24.07.2024

IMPLEMENTATION OF PESA ACT

250. SHRI AYODHYA RAMI REDDY ALLA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Government is taking measures to reduce friction between States and the Union Government in implementation of PESA Act that has worsened self-governance in some of the Adivasi areas;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the details of other such measures being taken to provide for complete implementation of the provisions of the said Act?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S. P. SINGH BAGHEL)

(a) to (d) Since the notification of “The Provisions of the Panchayats (Extension to the Scheduled Areas) Act” (in short PESA Act) in 1996, all the ten PESA states have incorporated its provisions in their respective State Panchayati Raj Acts. Further, eight PESA States have notified PESA Rules and two PESA States namely, Jharkhand and Odisha have notified their draft PESA Rules. The Ministry has been engaging with States throughout these years in organising regional and national conferences. Recently, the Ministry has organised two Regional Conferences on PESA on 11th & 12th January, 2024 at Pune, Maharashtra and on 4th & 5th March 2024 at Ranchi, Jharkhand. The focus on the conferences was to draw out limitations being perceived in the implementation of the PESA Act by the implementing stakeholders and to look at remedial measures.

The Ministry has also constituted seven number of committees of officers, comprising both Central and State Governments, to draft training and implementation Manual/Standard Operating Procedure/Guidelines on key PESA subjects.
